स्थानीय गुल्कों का समाप्त किया जाना

Written Answers

664. श्री श्रोकृष्ण दत्त पालीवाल । क्या परिवहन तथा नौवहन मंत्री यह बतान की कृपा करेंगे कि सड़क कराधान जाच समिति के अतिरिक्त अन्तरिम प्रतिवेदन में की गई इस सिफारिश पर कि स्थानीय शुल्क तुरन्त समाप्त कर दियं जाने चाहिये, सरकार द्वारा क्या निर्णय किया गया है ?

†[ABOLITION OF LOCAL LEVIES

664. SHRI S. K. D. PALIWAL: Will the Minister of TRANSPORT AND SHIPPING be pleased to state the decision taken by Government on the recommendations of the Road Taxation Enquiry Committee contained in its interim report to the effect that local levies should be abolished immediately?]

परिवहन तथा नौवहन मंत्रालय में उपमंत्री (श्री भक्त दर्शन): इस मामले में समिति की सिफारिको पर राज्य सरकारों और केन्द्रीय क्षेत्रो के प्रशासनों की सलाह से विचार किया जा रहा है।

†[THE DEPUTY MINISTER IN THE MINISTRY OF TRANSPORT AND SHIPPING (SHRI BHAKT DARSHAN): The recommendation of the Committee in this regard are under examination, in consultation with State Governments and Administrations of Union Territories.]

STRIKE NOTICE BY ALL INDIA AIRCRAFT ENGINEERS ASSOCIATION

665. SHRI BANKA BEHARY DAS: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

- (a) whether it is a fact that the All India Aircraft Engineers Association gave a strike notice for redress of their grievances in October last;
- (b) if so, what were their demands; and
- (c) the steps taken by the Government to meet those demands?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) Yes, Sir.

to Questions

- (b) Their main demands were—
 - No one excepting Aircraft Maintenance Engineers should be allowed to inspect or certify the maintenance of aircraft in terms of an existing agreement;
 - (2) The appointment of an engineer on local terms in the Air-India office in Rome was in breach of an agreement requiring consultation with them and should therefore be revoked; and
 - (3) The Association should be recognised as the sole representative of another section of Officers in Air-India, called 'Technical Officers'.
- (c) On receipt of the strike notice, conciliation proceedings were initiated by the Regional Labour Commissioner Bombay, but no agreement was reached. The matter was thereafter considered by Government, who decided to refer the first demand to compulsory The other two demands adjudication. were not regarded as suitable for such reference. It was also pointed out to the Association that since one of the demands had been referred to adjudication, a strike on their part should be il-legal. The Aircraft Maintenance Engineers, nevertheless, decided to go on strike from 9-30 a.m. on the 26th November 1967. The strike was called off on 22nd November, 1967. Government have agreed that talks between the management, labour and the Ministry will be held on the second and third points in dispute.

PARADEEP PORT TRUST

666. SHRI BANKA BEHARY DAS: Will the Minister of TRANS-PORT AND SHIPPING be pleased to state:

- (a) whether a final decision has been taken regarding the constitution of Paradeep Port Trust; and
- (b) if so, when it was constituted and who are the members of the Trust and what are its powers?

THE MINISTER OF TRANSPORT AND SHIPPING (PROF. V. K. R. V. RAO): (a) and (b) A Port Trust has already been set up under the Major

^{†[]} English translation.